

GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.

C O R R I G E N D U M .

Dated Shillong, the 30<sup>th</sup> October, 2019.

No. LJ (A) 77/2000/Pt/283 – The words appearing as “The Chief Judicial Magistrate, Nongpoh, Ribhoi District” in the L.No.LJ(A)77/2000/Pt/280 dated 22.10.19 may please be read as “the Chief Judicial Magistrate, East Khasi Hills, Shillong”.

Sd/-

(S. Kharlyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo No. LJ (A)77/2000/Pt/283-A,  
Copy forwarded to:-

Dated Shillong, the 30<sup>th</sup> October, 2019.

1. The Advocate General, Meghalaya.
2. The Additional Advocate General, Meghalaya.
3. The Registrar General, High Court of Meghalaya, Shillong. This has reference to her notification Memo.No.HCM/II/184/2015/6036-A dated 27<sup>th</sup> September, 2019.
4. The Accountant General (A&E), Meghalaya, Shillong.
5. The District & Sessions Judge, East Khasi Hills, District, Shillong.
6. The Chief Judicial Magistrate, East Khasi Hills, District, Shillong.
7. The Superintendent of Police, East Khasi Hills, District, Shillong.
8. Government Pleader/Public Prosecutor, East Khasi Hills, District, Shillong.
9. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
10. President, Shillong Bar Association.
11. Law (B) Department.
12. DEO, Law Department.
13. Personal file of the officer concerned.
14. Guard file

By order etc.,

*Son 4000*

Deputy Secretary to the Govt. of Meghalaya,  
Law Department.